

THE NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

Company Appeal No. 37/167/CLB/MB/MAH/2015

CORAM:

Present: SHRI M.K. SHRAWAT  
MEMBER (JUDICIAL)

In the matter of Section 167 of the Companies Act, 1956

BETWEEN

Mr. Lalit M. Bijlani

... Petitioner

Versus

M/s. Blaze-flash Couriers Ltd.

... Respondent

**ORDER**

Order pronounced on 18<sup>th</sup> October, 2016

1. None appeared.
2. Record of the case has demonstrated that no one is present on several occasions, therefore the Registry was directed again to issue the Show Cause Notice. The Registry has issued Show Cause Notice on 05.10.2016, duly informing the date of hearing fixed before NCLT Mumbai Bench on 18.10.2016. Even today the Petitioner is absent.
3. From the contents of the Petition it is found that a direction is required to be issued for calling of AGM. It appears that this Application was made for the purpose of seeking direction to convene an AGM.  
This Petition was filed in the year 2015, hence it appears that it is no more relevant, rather being a Petition u/s 167 of the old Companies Act, have become redundant.
4. Under the circumstances, when the Petitioner is not appearing and does not seem to be keen to pursue this Petition, <sup>hence</sup> on account of non-prosecution, this Petition is hereby ~~dismissed~~ <sup>ms</sup> disposed of as dismissed.
5. No Order as to cost.

Dated: 18.10.2016

sd/-

Shri M.K. Shrawat  
Member (Judicial)